

Infosys Bangalore, Electronic City Bangalore, Infosys Mysore, Reliance Refinery and Petrochemicals Jamnagar, Delhi Airport Metro Express Pvt. Ltd. Delhi and Infosys Technologies Pune.

(c) and (d) The reason for deploying CISF in Private Sector is to safeguard the Industrial units whose products or services are vital to the country's economic security and growth.

(e) and (f) At present there is no such proposal.

#### **People arrested in connection with Delhi High Court blast**

†1605. SHRI SATYAVRAT CHATURVEDI:  
SHRI MOTILAL VORA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of people arrested so far in the incidence of bomb blast outside Delhi High Court on 7 September, 2011;

(b) whether earlier incident of bomb blast at Delhi High Court has been solved and the number of the people arrested so far in that case;

(c) whether it is also a fact that there is a lack of coordination among various agencies of the States and the Centre at national level; and

(d) if so, the steps being taken by Government to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Three persons have been arrested so far in the case of Delhi High Court Bomb blast which occurred on 7.9.2011.

(b) No, Sir.

(c) and (d) There exists a very close and effective coordination amongst intelligence agencies at the Centre and the State level. Multi-Agency Centre (MAC) at New Delhi and the Subsidiary Multi-Agency Centres (SMACs) at State level have been set up to ensue timely sharing of information and better coordination between Intelligence agencies to curb anti-national activities.

#### **Fresh incidents of naxalite violence despite joint action**

†1606. SHRI RAMCHANDRA PRASAD SINGH:  
SHRI RAM JETHMALANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that joint action was initiated against Naxalite violence in the country last year;

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†Original notice of the question was received in Hindi.

(b) whether it is also a fact that inspite of this action there have been reports of fresh incidents of naxalite violence from 95 districts of the country;

(c) if so, Government's reaction in this regard;

(d) whether it is also a fact that these anti-national elements have foreign links; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (c) The Government of India has deployed Central Armed Police Forces (CAPFs) in all Left Wing Extremism (LWE) affected States. Depending upon operational requirements, joint co-ordinated action by the State police forces and Central Armed Police Forces (CAPFs) are initiated against the naxalites from time to time. The quantum of violence in the current year has declined in comparison to the previous year. This year (upto November 29), 80 districts of the country witnessed 1533 incidents of violence resulting in 532 deaths, compared to 2212 incidents of violence resulting in 1005 deaths spread over 95 districts of the country, in 2010.

(d) and (e) The CPI (Maoist), the main Left Wing Extremist (LWE) group, have developed close fraternal ties with Certain North-East insurgent groups like the RPF/PLA as part of their 'Strategic United Front' strategy against the India State. They are constantly making efforts to incorporate more insurgent groups in the aforementioned 'Strategic United Front'. The CPI (Maoist) also have close links with foreign Maoist organizations in Philippines, Turkey etc. The outfit is also a member of 'Coordination Committee of Maoist Parties and Organizations of South Asia (CCOMPOSA)'.

**SC enquiry about disposal of petitions regarding  
capital punishment**

†1607. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has enquired about the disposal of petitions regarding capital punishment;

(b) if so, the nature of enquiry; and

(c) the Government's view in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Hon'ble Supreme Court, in the Order dated 15th November, 2011, in Writ Petition (Crl) Dy. No. 16039 of 2011, titled Devender Pal Singh Bhullar and Anr, Vs. State of NCT of Delhi has desired as under:—

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†Original notice of the question was received in Hindi.